

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH ALLAHABAD.

Misc. Contempt Application No.100 of 2003.

In
Original Application No 647 of 2001.

Allahabad this the 22nd day of April 2004.

Hon'ble Mr. Justice S.R. Singh, V.C.
Hon'ble Mr. D.R. Tiwari, A.M.

Hari Prasad
Extension Educator,
Family Welfare, North Central Railway,
Allahabad, R/o 696-A, Loco Colony, Nawab Yusuf Road,
Allahabad.

.....Applicant.

(By Advocate : Sri Y.M. Zaidi/
Sri S Mathyan)

Versus.

1. Dr. S.K. Mehta,
Chief Medical Superintendent
North Central Railway, Allahabad.
2. Dr. R.S. Rajpoot,
Senior Divisional Medical Officer (A&G)
/pool Holder/Medical Pool,
North Central Railway, Allahabad.

.....Respondents.

(By Advocate : Sri A.K. Gaur)

O_R_D_E_R

(By Hon'ble Mr. Justice S.R. Singh, V.C.)

This contempt application has been instituted by Hari Prasad with the allegation that the order passed by the Tribunal in O.A. No.647/01 dated 27.02.2003 was wilfully and deliberately not complied with. A perusal of the order dated 27.02.2003 annexed as Annexure 7 would indicate that the Chief Medical Superintendent, Allahabad was directed to consider and decide the applicant's representation according to Rules.

18/2

2. Concededly the representation in respect of allotment of house came to be decided by order dated 15.10.2003 and the legality or otherwise of the said order is not to be gone into in the contempt application.
3. In the circumstances, therefore we do not feel inclined to pursue this contempt application any further. The orders pertaining to the allotment of quarter are the subject matter of challenge in O.A. Nos.1298/03 and 562/03 which shall be considered and decided separately.
4. Contempt application is, therefore, dismissed. We, however, make the order without costs.

D. Jain
Member-A.

D. V.
Vice-Chairman.

Manish/-